GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS 8th LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI

No. F.5 (742)/ LJ&LA /Liv2024/ 11515

NOTICE

Dated: 22/12/25

All the practicing advocates who are enrolled with Bar Council of Delhi and who also are electors of NCT of Delhi are hereby informed that under the Standard Operation Protocol (SOPs) of Chief Minister Advocates Welfare Scheme (CMAWS), the portal is opened twice a year in January and July for fresh registrations under the Scheme. The portal will now be opened from 1st of January to 15th of January, 2026 for fresh registration under the term insurance and medical insurance under Chief Minister Advocates' Welfare Scheme for availing benefits of Group (Term) Life Insurance providing life cover of Rs. 10,00,000/-(Rupees Ten Lakh only) and Group Medi-Claim Insurance coverage for Advocates and his/her spouse and two dependent children up to the age of 25 years, for a family floater sum assured of Rs. 5,00,000/-(Rupees Five Lakh) for the current policy periods.

Advocates who are interested to avail the benefit of the Scheme are required to get themselves registered under this scheme, on the portal https://cmaws.delhl.gov.in w.e.f. 12:00 A.M. on 01.01.2026 till 11:59:59 P.M. of 15.01.2026. After successful registration, the requisite application has to be filled by the applicant on the portal.

It is clarified that all those advocates who had earlier applied for registration in the year 2023,2024 and 2025 under the scheme and are beneficiary of the CMAWS, need not apply afresh. Existing beneficiaries, for updation, if any, may email at lew-gnctd@delhi.gov.in with relevant documents (mentioned in SOP regarding CMAWS). The SOP regarding Chief Minister Advocate Welfare Scheme is available on CMAWS portal i.e. https://cmaws.delhi.gov.in

Further, the advocates who are already registered and their application ID No is already generated on CMAWS portal, but are not a beneficiary of the scheme due to any deficiency, such advocates, need not apply afresh. They may send the copy of BCD Enrolment Certificate, EPIC Card and provide their registered application ID under CMAWS and mobile number, at the email i.e. law-gnctd@delhi.gov.in, for further process.

The list of advocates who are already covered as beneficiary under the current policies under the Chief Minister Advocate Welfare Scheme is available on the website/potal https://cmaws.delhi.gov.in

Note:

- > Applicants/advocates are advised that before filing the application, properly go through the User manual for CMAWS Portal/SOP of CMAWS available on the portal https://cmaws.delhi.gov.in
- > Fresh user who never applied under CMAWS portal, may apply.
- Old registered user, who applied earlier but presently are not beneficiary of this scheme, need not to apply afresh. They may send the copy of BCD Enrolment Certificate, EPIC Card along with registered application ID under CMAWS and mobile number, at email law-gnotd@delhi.gov.in
- Existing beneficiary, for updation, if any, may email at law-gnctd@delhi.gov.in with relevant documents.

Also note that mere registration under this scheme does not confer the benefit under this scheme to the advocate unless he successfully filed the application on the portal and his/her BCD Enrolment Number and EPIC Number are verified by Bar Council of Delhi and by/from the website of the Office of The Chief Electoral Officer, GNCT of Delhi, respectively and further subject to completion of the administrative formalities and purchase of policy for the prospective beneficiary by paying her/his premium.

In case of any discrepancy while applying under the Scheme, the decision of Department of Law, Justice & L.A., GNCTD would be final.

DEPUTY SECRETARY (LITIGATION)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS

8th LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DEL 11516-11529

To.

1. The Registrar General, High Court of Delhi, New Delhi.

2. The District & Session Judge, Tis Hazari Courts, Karkardooma Courts, Patiala House Courts, Rohini Courts, Dwarka Courts, Saket Courts, Rouse Avenue Courts, Delhi.

3. The President, Supreme Court Bar Association, Supreme Court of India.

The Chairman, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-49 4. for information and with the request to circulate the same among other Bar Associations having advocates registered with Bar Council of Delhi.

5. The President, Delhi High Court Bar Association, Delhi High Court.

- The President, Delhi Bur Association, Chamber no. 724. Western Wing, Tis Hazari Court Complex, 6.
- 7. The President, New Delhi Bar Association(Patiala House Courts), Patiala House Court Complex, New Delhi - 110001
- 8. The President, Dwarka Bar Association, Dwarka Court Complex, Sector-10, Dwarka, Delhi.
- The President, Saket Bar Association, Chamber no. 278, Saket Court Complex, Saket, Delhi. 0
- 10. The President, Shahdara Bar Association (Karkardooma Court), Delhi, The President, Delhi Bar Association, Tis Hazari Courts, Delhi.
- The President, Rohini Court Bar Association, Ground Floor Central Hall Rohini Court Complex, 11. Rohini. Delhi-110085
- 12. The President, Sales Tax Bar Association, 2nd Floor, Department of Trade & Taxes, Vyapar Bhawan, I.P Estate, New Delhi - 110002
- The President, Delhi Tax Bar Association, G-09, Central Revenue Building, Indraprastha Estate, New 13. Delhi-110002.

Sir/Madam,

I am directed to inform that the process of fresh registration for all the practicing advocates enrolled with Bar Council of Delhi and who are also in the voters' list of GNCT of Delhi for availing henefits of Group (Term) life Insurance, providing life cover of Rs. 10,00,000/- (Rupees Ten Lakhs) and Group Medi-Claim coverage for advocates, their spouse and two dependent children up to the age of 25 years, for a family floater sum assured of Rs. 5.00,000/-(Rupees Five Lakhs) under the Chief Minister Advocates Welfare Scheme will commence w.e.f. 01.01.2026 at 12:00 A.M. The registration may be made through the website i.e. www.cmaws.delhi.gov.in w.c.f. 12.00 A.M. on 01.01.2026 till 11:59:59 P.M. of 15.01.2026.

In this regard please find enclosed herewith copy of notice with the request to circulate the same among all the concerned advocates associated with your association/office and also to display on notice board of your association/office.

Encl: As above.

DEPUTY SECKÉTARY (LIT.)

Yours faithfully,

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